

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. **Shri Ashok Basu, Chairperson**
2. **Shri K.N. Sinha, Member**
3. **Shri Bhanu Bhushan, Member**
4. **Shri A.H. Jung, Member**

**IA No. 11/2006  
in Petition No.146/2004**

**In the matter of**

Approval of tariff for Vindhyachal Super Thermal Power Station Stage-II (1260 MW) for the period from 1.4.2004 to 31.3.2009.

**And in the matter of**

National Thermal Power Corporation Ltd. .... **Petitioner**

**Vs**

1. Madhya Pradesh State Electricity Board, Jabalpur
  2. Maharashtra State Distribution Co., Mumbai
  3. Gujarat Electricity Board, Vadodara
  4. Chhattisgarh State Electricity Board, Raipur
  5. Electricity Department, Govt. of Goa, Panaji
  6. Electricity Department, Administration of Daman and Diu, Daman
  7. Electricity Department, Administration of Dadra and Nagar Haveli, Silvassa
- ..... **Respondents**

**ORDER**

The main petition was heard on 22.2.2006. Tariff order is yet to issue.

2. At the hearing, the petitioner had made submissions on the manner of charging of depreciation. The submissions on the issue were also made by the representatives of the respondents present at the hearing.

3. Meanwhile, the petitioner has made this interlocutory application to place on record its views on depreciation, supported by certain published documents. The petitioner has prayed that these views be considered while finalizing tariff.

4. We direct the respondents to file their reply to the interlocutory application latest by 15.4.2006. A final view on the issue will be taken after considering the views of the parties concerned.

Sd/-  
**(A.H. JUNG)**  
**MEMBER**

Se/-  
**(BHANU BHUSHAN)**  
**MEMBER**

Sd/-  
**(K.N. SINHA)**  
**MEMBER**

Sd/-  
**(ASHOK BASU)**  
**CHAIRPERSON**

New Delhi dated the 23<sup>rd</sup> March 2006